

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 7(ND)/2015
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2016

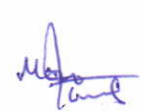
NAME OF THE COMPANY: Tilak Raj Saxhdeva

V/s.

M/s. Safe System India Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013

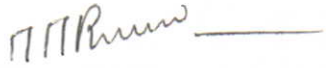
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
-------	------	-------------	----------------	-----------

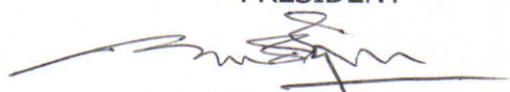
1. Mr. Ashok Kumar Singh, Senior Advocate	}	R. 1 & 2	for Rg - Ru	
2. Ms. Mona Tomar, Advocate				
3. Mr. Shailendra Singh, C.S.				
4. Ms. Mohak Shrivastava, Advocate		R 8 & 10		
1. Mr. Vinod Kumar Ganda, Sr. Adv.	}	for Rg - Ru	for Petitioners	
2. Mr. Vipul Ganda, Adv.				
3. Mr. S.K. Gizi, Adv.				
4. Ms. Mohit Oommen, Adv.				
5. Ms. Shelly Khanna, Adv.				
6. Ms. VIASANA TALWAR, Adv.				

Order

Learned counsel for the petitioner states that talks for settlement have not succeeded.

List for arguments on 11.11.2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

17.10.2016
(P.K.Sud)